

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 3RD AUGUST, 2009 AT 2.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

1. A MINISTER to lay on the Table the Haryana Development and Regulation of Urban Areas (Amendment) Ordinance, 2009 (Haryana Ordinance No. 7 of 2009).
2. A MINISTER to lay on the Table the Haryana Urban Development Authority (Amendment) Ordinance, 2009 (Haryana Ordinance No. 8 of 2009).
3. A MINISTER to lay on the Table the Social Justice and Empowerment Department Notification No. S.O. 54/C.A.56/2007/S.32/2009, dated the 19th June, 2009 regarding Haryana, Maintenance of Parents and Senior Citizens Rules, 2009, as required under section 32 (3) of the Maintenance and Welfare of Parents and Senior Citizens Act, 2007.
4. A MINISTER to lay on the Table the Annual Statement of Accounts of Housing Board, Haryana for the year 2007-2008, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.

V. PRESENTATION OF SECOND INTERIM/PRELIMINARY REPORT OF COMMITTEE OF HARYANA VIDHAN SABHA ON YAMUNA ACCORDS AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

THE CHAIRPERSON OF THE COMMITTEE OF THE HARYANA VIDHAN SABHA ON YAMUNA ACCORDS to present the Second Interim/Preliminary Report of the Committee of Haryana Vidhan Sabha on Yamuna Accords.

ALSO to move that the time for the presentation of the final Report to the House be extended upto the next Session.

VI. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No.3) Bill, 2009. A MINISTER to introduce the Haryana Appropriation (No.3) Bill;
to move that the Haryana Appropriation (No.3) Bill be taken into consideration at once;
Also to move that the Bill be passed.

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| 2. | The Haryana Police (Amendment) Bill, 2009. | A MINISTER | to introduce the Haryana Police (Amendment) Bill;

to move that the Haryana Police (Amendment) Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 3. | The Haryana Public Service Commission (Additional Functions) Amendment Bill, 2009. | A MINISTER | to introduce the Haryana Public Service Commission (Additional Functions) Amendment Bill;

to move that the Haryana Public Service Commission (Additional Functions) Amendment Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 4. | The Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Bill, 2009. | A MINISTER | to introduce the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Bill;

to move that the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Haryana Validation Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 5. | The Haryana Fiscal Responsibility and Budget Management (Amendment) Bill, 2009. | A MINISTER | to introduce the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill;

to move that the Haryana Fiscal Responsibility and Budget Management (Amendment) Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 6. | The Haryana Municipal (Amendment) Bill, 2009. | A MINISTER | to introduce the Haryana Municipal (Amendment) Bill;

to move that the Haryana Municipal (Amendment) Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 7. | The Haryana Municipal Corporation (Second Amendment) Bill, 2009. | A MINISTER | to introduce the Haryana Municipal Corporation (Second Amendment) Bill;

to move that the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 8. | Deen Bandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill, 2009. | A MINISTER | to introduce Deen Bandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill;

to move that Deen Bandhu Chhotu Ram University of Science and Technology Murthal (Amendment) Bill be taken into consideration at once ;

Also to move that the Bill be passed. |

9. The Haryana Co-operative Societies (Amendment) Bill, 2009. A MINISTER to introduce the Haryana Co-operative Societies (Amendment) Bill;
to move that the Haryana Co-operative Societies (Amendment) Bill be taken into consideration at once ;
Also to move that the Bill be passed.
10. The Haryana Urban Development Authority (Amendment) Bill, 2009. A MINISTER to introduce the Haryana Urban Development Authority (Amendment) Bill;
to move that the Haryana Urban Development Authority (Amendment) Bill be taken into consideration at once ;
Also to move that the Bill be passed.
11. The Haryana Development and Regulation of Urban Areas (Second Amendment) Bill, 2009. A MINISTER to introduce the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill;
to move that the Haryana Development and Regulation of Urban Areas (Second Amendment) Bill be taken into consideration at once ;
Also to move that the Bill be passed.

VII. RESUMPTION OF DISCUSSION ON SPECIAL REPORT OF THE COMMITTEE OF PRIVILEGES.

**CHANDIGARH:
THE 31ST JULY, 2009.**

**SUMIT KUMAR,
SECRETARY.**